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C. A. T. Bench, JAIPUR

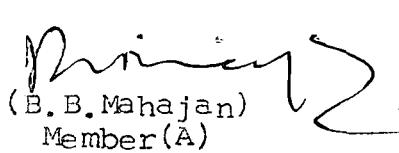
Date of Order

Orders MP No. 213/93
OA No. 201/93

15.4.93

Mr. R. N. Mathur - counsel for applicant/petitioner.

Heard the counsel for the applicant. According to the facts mentioned in the O.A. the services of the applicant were terminated on 20.1.90 and the O.A. has been filed on 31.3.93 i.e. after more than 3 years against the limitation period of one year prescribed under Sec. 21 of the A.Ts Act. No details has been mentioned regarding any representation has been made. However, ⁱⁿ the M.P. filed for condonation of delay it has been mentioned that he submitted a representation on 26.2.90 and thereafter filed another representation on 14.9.91. Thereafter an O.A. has been filed which was registered as O.A. No. 515/91 and the same was withdrawn with the liberty to file a fresh O.A. on 15.9.92. The ~~learned counsel for the applicant~~ ^{M.P. for condonation of delay} does not disclose the reason for further delay of over 6 months in filing the fresh O.A. The O.A. is dismissed in limine being barred by limitation. O.A. also stands dismissed.


(B.B. Mahajan)
Member (A)


(D.L. Mehta)
Vice Chairman.

Copy sent to Counsel for Applicant

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Debet 24/4/92